

tion of cotton-growers; and

(c) the facilities proposed to be provided by Government to cotton growers in the Eighth Five Year Plan?

THE MINISTER OF TEXTILES AND MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SHARAD YADAV): (a) to (c). A statement is laid on the Table of the House.

[*Translation*]

### STATEMENT

(a) The Cotton Corporation of India incurred losses of Rs. 0.17 crores and Rs. 3.06 crores after taxes in 1986-87 and 1987-88 respectively and earned a profit of Rs. 8.55 crores after taxes in 1988-89.

(b) Government has announced remunerative support prices for cotton to ensure reasonable return to growers after covering cost of inputs. Cotton Corporation of India have increased volume of purchases to arrest downward trend in prices of such varieties of cotton whose prices approach support levels. Government resorts to export/import interventions whenever necessary to stabilise sharp fluctuations in the prices of cotton keeping in view the interests of both growers and consumers. Government have set up an Intensive Cotton Development Programme to improve production and productivity of cotton in major cotton growing States.

(c) The ICDP is proposed to be continued during the Eighth Five Year Plan to provide assistance for production of certified seeds, demonstrations, plant protection measures etc.

[*Translation*]

MR. SPEAKER: Paniji, would you like to put any supplementary?

SHRI RAVI NARAYAN PANI: No, I would not like to put any supplementary.

SHRI SHARAD YADAV: All right. the hon. Member is not willing to put any question but I would like to say something on this issue.

[*English*]

MR. SPEAKER: Question hour is over.

### WRITTEN ANSWERS TO QUESTIONS

[*English*]

#### Clearance for Construction of Tam-nighat Road Between Poona and Dighe Port

\*289. SHRI A. R. ANTULAY: Will the PRIME MINISTER be pleased to state:

(a) whether Central clearance has been sought by the Government of Maharashtra to their proposal for construction of Tam-nighat Road between Poona and Dighe Port in Raigad District of Maharashtra; and

(b) if so, the time by which clearance is to be given?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS AND MINISTER OF STATE IN THE MINISTRY OF PROGRAMME IMPLEMENTATION (SHRIMATI MANEKA GANDHI):

(a) Yes, Sir.

(b) The State Government was requested to furnish information which has not been received. Case, therefore, stands rejected for non furnishing of information by the State Government.

#### Patel Commission on Eastern U.P.

\*290. SHRI YADVENDRA DATT: Will the PRIME MINISTER be pleased to state: